

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 4.3.2008.

The Meeting No.44/AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 4.3.2008 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In his chamber.

The Committee ratified the minutes of the meeting dt. 14.2.2008 .

List of members present in the meeting is at Annexure

Case No 885 NC-VI Dt. 4.3.2008	Party Name: M/s. Kancor Flavours and Extracts Ltd, Emakulam	Meeting No/Date 44/08 Date 4.3.2008	Status Deferred.
HQ File No. 01/85/50/258/AM05/DES- VI	RLA File 10/24/40/50/AM06	Lic No./Date 1010018688 29.11.2004	Defer date 23.11.2006

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Position:

Decision Deferred.

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	Mustard Essential Oil	1.100	MT	6097000.00	1,32,000.00
			Total	60,97,000.00	1,32,000.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Mustard Seed	200.000	MT	5301000.00	114000.00
			Total	5,301,000.00	114,000.00

Shri SanjayJ . Mariwala of the firm appeared for PH before the Committee. After hearing him, Committee advised him to furnish the following documents/details:

1. Copy of the quarantine permit for import of Mustard seed in this case.
2. Spices Board analysis report of the samples drawn.
 - 1 Details regarding completion of export with copies of shipping Bills and also Bills of Entry.
 - 2 Qty of the item imported.
 - 3 Details of production capacity of the applicant firm with documentary evidence for processing/manufacturing capacity.
 - 4 Statement of imports/exports of Mustard products for three years before the imports in the instant case.
 - 5 The country to which exports are made.

The case to be listed for further consideration on receipt of the above from the firm.

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Case No 886 NC-VI Dt. 4.3.2008	Party Name:M/s. Hindustan Unilever Ltd, Mumbai	Meeting No/Date 44/08 Date 4.3.2008	Status Deferred
HQ File No. 01/85/50/195/AM05/DES- VI	RLA File 10/81/40/111/AM05	Lic No./Date 1010018095 20.10.2004	Defer date 20.10.2007

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	66/0- FROZEN WILD CAUGHT HEAD ON SHRIMPS	18624.000	KG	4125914.40	89208.96
			Total	4,125,914.40	89,208.96

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	FROZEN WILD CAUGHT HEAD ON SHRIMPS	22800.000	KG	2493570.00	53580.00
2.	FROZEN HEAD ON SHRIMPS	16000.000	KG	1340329.00	28800.00
			Total	3,833,899.00	82,380.00

Position:
Decision Deferred

The Committee considered the case as per agenda and decided to seek the following details from the applicant firm:

- (i) Whether the imported shrimps were with shell or without shell.
- (ii) Defference between wild caught shrimps and other variety of shrimps alongwith technical literature.

The case will be considered by the NC on receipt of the reply from the applicant.

Case No887 NC-VI Dt. 4.3.2008	Party Name:M/s. Symega Savoury Technology Pvt Ltd, Ernakulam	Meeting No/Date 44/08 Date 4.3.2008	Status Deferred
HQ File No. 01/85/50/133/AM08/DES- VI	RLA File 10/24/40/159/AM08	Lic No./Date 1010028324 2.1.2008	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	67/- Cheese Seasonings Food Flavouring material	64360.00	KG	7597225.00	193068.00
			Total	7,597,225.00	193,068.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	FGat Powder Free flowing white powder with fatty taste	13000.000	KG	1617525.00	27300.00
			Total	1617,525.00	27,300.00

Position:
Decision Deferred

The Committee considered the case as per agenda. The Committee noted that additional information has been received from the applicant firm vide letter dated 14.2.2008. Committee decided to obtain comments of DC(SSl). The firm's reply alongwith application to be sent to DC(SSl) immediately.

The case will be considered before NC on receipt of the comments from DC(SSl).

Case No888 NC-VI Dt. 4.3.2008	Party Name:M/s. Bharat Petroleum Corporation Ltd, Mumbai	Meeting No/Date 44/08 Date 4.3.2008	Status Deferred
HQ File No. 01/85/40/370/AM/08	RLA File 03/94/40/370/AM08	Lic No./Date 0310458598 22.1.2008	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	62/0- Lube Oil Base Stock-65 N (MAK Base 65)	22000.000	MT	820000000.00	20000000.00
			Total	820,000,000.00	20,000,000.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Crude Oil	38720.000	MT	815920295.00	19900495.00
			Total	815,920,295.00	19,900,495.00

Position:
Decision Deferred

The Committee considered the case as per agenda. The Committee decided to obtain comments of the Ministry of Petroleum and Natural Gas. The case to be referred to that Ministry.

Case No 889 NC-VI Dt. 4.3.2008	Party Name:M/s. Ganga Rasayanie P. Ltd, Kolkata	Meeting No/Date 44/08 Date 4.3.2008	Status Deferred
HQ File No. 01/85/50/157/AM08/DES- VI	RLA File 03/94/40/959/AM08	Lic No./Date 0310456423 3.1.2008	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	AROMATIC SOLVENT (GARSOL 150)	500.000	MT	20894850.00	531000.00
			Total	20,894,850.00	531,000.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	HEAVY AROMATIC	525.000	MT	13598813.00	341250.00
			Total	13,598,813.00	341,250.00

Position:
Decision Deferred

The Committee considered the case as per agenda. The Committee decided to obtain comments of the Ministry of Petroleum and Natural Gas. The case to be referred to that Ministry.

Case No 890 NC-VI Dt. 4.3.2008	Party Name:M/s. Godrej & Boycd Mfg. Co. Ltd, Mumbai	Meeting No/Date 44/08 Date 4.3.2008	Status Deferred
HQ File No. 01/85/50/156/AM08/DES- VI	RLA File 03/94/40/977/AM08	Lic No./Date 0310457922 17.1.2008	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	61/0- Trims-Aluminium	305.000	Number	81802.14	1947.67
2.	61/0- Brackets-Steel	632.000	Number	42682.08	1016.24
3.	61/0- Vertical Uprights for Frames-Steel	182.000	Number	113666.28	2706.34

4.	61/0- Std. Horizontals for Frames-Steel	792.000	Number	117417.72	2795.66
5.	61/0- Tiles-Steel	1092.000	Number	335134.80	7979.40
6.	61/0- Hinge Bottom Fascias Steel	364.000	Number	55954.08	1332.24
7.	61/0- Top Casp-Mazak	156.000	Number	3255.84	77.52
8.	61/0- Worksurfaces-Prelam Particle Board	339.000	Number	406046.34	9667.77
9.	61/0- Overhead Binders-Steel	72.000	Number	171430.56	4081.68
10.	61/0- Pedestals Steel	72.000	Number	170795.52	4066.56
			Total	1,498,185.36	35,671.08

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	CRCA MS Steel 0.5 to 3.0mm or equivalent	7156.700	KG	939646.26	22372.53
2.	Extruded Aluminium or Equivalent	142.610	KG	0.00	0.00
3.	Mazak or Equivalent	7.540	KG	0.00	0.00
4.	Grade II Prelaminated/Plain Particle board	188.180	KG	0.00	0.00
			Total	939,646.26	22,372.53

Position
Decision Deferred

The Committee considered the case as per agenda.It was noted that the comments of DIPP were awaited. The case was deferred for further consideration.

The case stands deferred for relisting on . 20.3.2008

Case No891 NC-VI Dt. 4.3.2008	Party Name:M/s. Hindustan Unilever Ltd, Mumbai	Meeting No/Date 44/08 Date 4.3.2008	Status Deferred
HQ File No. 01/85/50/55/AM04/DES-VI	RLA File 03/24/40/2270/AM03	Lic No./Date 0310194885 11.4.2003	Defer date 4.9.2003

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)

1.	Hard Boiled Candy 1.5 gm x 40 units (Variant Citrus, Strawberry and Mint)	480.000	MT	97,010,352.00	2,033,760.00
2.	Hard Boiled Candy 1.5 gm x 5 units (Variant Citrus, Strawberry and Mint)	20.000	MT	29,049,300.00	609,000.00
			Total	126,059,652.00	2,642,760.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Isomalt 32% Strength	409.500	MT	47653854.00	999032.58
2.	Maltitol Syrup	207.900	MT	13861704.00	290601.77
3.	Citric Acid	7.310	MT	791997.00	16603.71
4.	Aspartame	0.380	MT	415212.00	8704.66
5.	Acesulfame-K	0.250	MT	2438659.00	51124.94
6.	Fruit Concentrate-Orange (for Citrus Variant)	0.080	MT	46967.00	984.64
7.	Fruit Concentrate-Orange (for Citrus Variant)	0.080	MT	46967.00	984.64
8.	Fruit concentrate- Tangerine (for Citrus Variant)	0.080	MT	46967.00	984.64
9.	Fruit concentrate (Strawberry)	0.250	MT	156558.00	3282.14
10.	Flavour-Agrumi Del Mediterraneo (for Citrus Variant)	0.650	MT	706269.00	14806.47
11.	Flavour-Strawberry QL51894 (for Strawberry Variant)	0.590	MT	2267443.00	47535.50
12.	Flavour-MMenta Di Bosco E9937426/08 (for Mint Variant)	0.340	MT	639969.00	13416.53
13.	Peppermint Oil 9937426/07 (for Mint Variant)	0.340	MT	608193.00	12750.38
14.	Relevant Polymer such as Polyester, Polyethylene, Polypropylene, Polystyrene (PET/PBT)-for Primary Packing.	46.198	MT	9932549.00	208229.53
15.	Relevant Polymer such as Polyester, Polyethylene, Polypropylene, Polystyrene (PET/PBT)-for Secondary of 1.5gms*40 Pcs Packing.	16.674	MT	3584874.00	75154.59
16.	Relevant Polymer such as Polyester, Polyethylene, Polypropylene, Polystyrene (PET/PBT)-for Secondary of 1.5gms*5 Pcs Packing.	11.625	MT	2499323.00	52396.72
17.	Kraft Paper for outer case	113.875	MT	2619143.00	54908.66
			Total	88316648.00	1851502.10

Position
Decision Deferred

The Committee considered the case as per agenda..It was decided by the NC meeting to defer the case.

Case No 892 NC-VI Dt. 4.3.2008	Party Name:M/s. Dr. Willmar Schwabe India Pvt Ltd, Noida	Meeting No/Date 44/08 Date 4.3.2008	Status Approved
HQ File No. 01/(82)85/50/314/DES-VI	RLA File 05/24/40/15/AM05	Lic No./Date 0510124003 23.4.2003	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(EURO)
1.	62/0- WHITE SUGAR UNARZNEILICHE GLOBULI (NON MEDICATED)	45000.000	KG	17070000.00	300000.00
			Total	17,070,000.00	300,000.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	RAW SUGAR RAW	51750.000	KG	2869752.00	50435.00
2.	PAPER BAG LENGTH 840 MM BOTTOM IN 360 MM DIAMETER.	1000.000	Number	136845.00	2405.00
			Total	3,006,597.00	52,840.00

Position
Decision Approved.

The Committee considered the case as per agenda. It was noted that the case has already been approved with 5% wastage. The firm has requested for allowing actual wastage and has furnished details vide their letter dated 24.1.2008 according to which the actuals have been indicated as under:

Import

48 MT

Export

44 MT

For producing 44 MT of export product, the wastage incurred is 4 MT of input ,which comes to 9.09%.

It was note that the representative of Sugar during the meeting on 12.4.2007, when Advance Licence No. 0510200247 dated 5.3.2007 of the same firm was considered, stated that normally there was a loss of 8% to 12 % for manufacture of "Globuli (non-medicated) Sugar" and that on an average, wastage came to 10%. Accordingly, 10% wastage was allowed in Advance Licence No. 0510200247. Based on this, it was further noted that in advance licence No. 0510203950 dated

22.5.2007 and 0510200427 dated 5.3.2007 also of the same firm, Committee had ratified 10% wastage on 21.2.08 for producing the export product. Keeping this in view, Committee decided to allow wastage in the instant case as applied for and ratified the input output norm as under:

<u>Export item</u>	<u>Qty</u>
White Sugar Unarzneiliche Globuli (None-medicated)	44 MT
<u>Import item</u>	<u>Qty</u>
Raw Sugar	48 MT

The other import item which is packing material may be allowed as per packing policy.

RLA to take consequential action as per policy/procedure.

Case No 893 NC-VI Dt. 4.3.2008	Party Name:M/s. Symega Savoury Technology Pvt. Ltd, Ernakulam	Meeting No/Date 44/08 Date 4.3.2008	Status Deferred
HQ File No. 01/85/162/608/AM08/DES- VI	RLA File	Lic No./Date Licence not yet issued	Defer date 13.12.2007

Application: Request for fixation of input output norms for the Export of Oriental Cooking Sauce-90- Food Products against import of Sesame Oil (Roasted) under para 4.2.2 of HBP(Vol I) 2004-2009

Position:
Decision Deferred

The Committee considered the case as per agenda. The Committee decided to obtain the comments from DC(SSI).Copy of the application to be sent to DC(SSI).

Case No 894 NC-VI Dt. 4.3.2008	Party Name:M/s. Lightwave Trading Co. Pvt. Ltd, Mumbai	Meeting No/Date 44/08 Date 4.3.2008	Status Deferred
HQ File No. 01/85/162/620/AM08/DES-VI	RLA File 03/95/40/606/AM08	Lic No./Date Licence is not yet issued.	Defer date Nil

Application: Request for fixation of Ad-hoc SION under para 4.2.2 for the export product Ramtirath Brahmi Hair Oil against import of Coconut Oil

Position:

Decision Deferred

The Committee considered the case as per agenda. The Committee decided to issue reminder to firm as well as AYUSH to expedite the details/comments sought earlier.

The case stands deferred for relisting on dt.3.4.2008.

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